

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.241 of 1996

Wednesday this the 6th day of March, 1996.

CORAM

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
THE HON'BLE MR. P.V.VENKATAKRISHNAI, ADMINISTRATIVE MEMBER

P.M.Jayadevan,  
Sub Post Master,  
Vatanappally Post Office,  
residing at Pallikadavath,  
Maduvil Kara, Vitanappilly. ....Applicant

(By Advocate Mr. P.Ramakrishnan)

Vs.

1. Union of India, represented by the Director General, Deptt. of Posts, New Delhi.
2. The Post Master General, Central Region, Cochin-682016.
3. The Senior Superintendent of Post Offices Trichur Division, Trichur. .. Respondents

(By Advocate Mr.Varghese F. Thomas, ACGSC)

The application having been heard on 6th March, 1996, the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges A7 order by which he was "requested to credit the amount of Rs.2500/- in the Post Office account". Indira Vikas Patra to the face value of Rs.2500/- was lost and against the loss this request was made.

2. Standing counsel for respondents submits that A7 contains only a request and that there is no order yet to enforce any demand. We record the submission.

3. If proceedings are taken to enforce the request under A7 applicant will be free to seek appropriate remedies.

4. Original application is disposed of as aforesaid. No costs.

Dated 6th day of March, 1996.

*P. V. Venkatakrishnan*  
P. V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

*Chettur Sankaran Nair*  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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LIST OF ANNEXURE

1. Annexure A7: True copy of letter No.F1/Misc-10/93-94 dated 8.1.1996 from the 3rd respondent to the Applicant.